

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.1955/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)

New Delhi, this the 2nd day of November, 2004

Indrawati,
17-A, AG-I,
Vikaspuri, New Delhi

....Applicant

(By Advocate: None)

Versus

1. Delhi Police,
Through Commissioner of Police,
Delhi Police Headquarters,
ITO, New Delhi
2. Union of India,
Through Secretary to the Govt. of India,
Ministry of Home,
Department of Police,
New Delhi

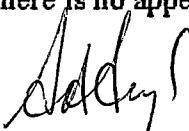
....Respondents

(By Advocate: Shri Ajesh Luthra)

Order(Oral)

Justice V.S. Aggarwal, Chairman

There is no appearance on behalf of the applicant. On 26.10.2004, before the Deputy Registrar of this Tribunal, the applicant's counsel had made a statement that relief has already been granted. Seemingly this is the reason that there is no appearance on behalf of the applicant. Dismissed for non-prosecution.


(S.A. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

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